

HIGH COURT OF MADHYA PRADESH, BENCH AT INDORE

Writ Petition No.431/2019
(Bherulal & Others Vs. State of M. P. & Others)

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Indore, dated 09/01/2019

Petitioner through the counsel.

Issue notice to the respondents on payment of process fee within seven days, failing which this petition shall be liable to be dismissed without reference to the Court.

In the meanwhile, parties will maintain *status-quo* in respect of the possession.

List the matter on 11/03/2019.

Certified copy as per rules.

(S. C. SHARMA)
J U D G E

(VIRENDER SINGH)
J U D G E

Tej